

10

Central Administrative Tribunal  
Principal Bench: New Delhi

OA-377/2002

New Delhi this the 11th day of November, 2002

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)  
Hon'ble Mr. V.K. Majotra, Member (A)

1. All India CPWD (MRM) Karamchari Sangathan (Regd.) through its President, 4823, Balbir Nagar Extn., Gali No. 13, Shahdara, Delhi-32.
2. Ashok Kumar  
S/o Shri Bhana Ram
3. Anil Kumar  
S/o Shri Inder Singh

-Applicants

(By Advocate: Shri Naresh Kaushik)

Versus

1. The Director General of Works, CPWD, Nirman Bhawan, New Delhi.
2. Deputy Secretary, Government of India, CPWD, Nirman Bhawan, New Delhi.
3. The Executive Engineer CPWD, Smt. S.K. Hospital Division CPWD Civil, New Delhi-1.

-Respondents

(By Advocate: Shri R.N. Singh)

ORDER (Oral)

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)

After making some submissions, Shri Naresh Kaushik, learned counsel has fairly submitted that the OA may be disposed of on the basis of the judgment of the Tribunal in Jai Prakash & Others Vs. Director General, CPWD (OA-55/2002) in which one of us {Smt. Lakshmi Swaminathan, Vice-Chairman (J)} was also a member. Jai Prakash's <sup>(supra)</sup> case has been disposed of by Tribunal's order dated 20.9.2002 which

8.

11

has been relied upon by the learned counsel for the respondents.

2. In the facts and circumstances of the case, reliefs in OA cannot be granted and the same is disposed of with similar observations as have been made in Jai Prakash's case (supra). No order as to costs.

*V.K. Majotra*

(V.K. Majotra)  
Member (A)

*Lakshmi Swaminathan*

(Smt. Lakshmi Swaminathan)  
Vice-Chairman (J)

cc.